

Corporation extends assistance to all eligible sick and closed industrial units except textile units, irrespective of the fact that those units might have already taken loans from other public financial institutions. In respect of closed or sick textile units special institutions like the National Textile Corporation and the State Textile Corporations have already been set up to rehabilitate them. Industrial undertakings in which Government holds 51% or more shareholdings are also not eligible for assistance from the Corporation.

(d) At present the corporation endeavours to rehabilitate industrial units with potential for economic viability but are either under closure or facing closure by reconstruction of Capital structure, strengthening of management, diversification of products and making provision of assistance for finance which may not normally be forthcoming from banking and other public financial institutions.

Medical Treatment for Ex-Servicemen Suffering from Cancer

4275. SHRI CHANDRIKA PRASAD : Will the Minister of DEFENCE be pleased to state :

(a) whether ex-Defence Personnel who fell victim to Cancer during service are treated at par with other disabled Ex-Servicemen for the purpose of medical treatment at the Military Hospitals ; and

(b) if not, whether Government have any proposal before them in this regard ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) Ex-Servicemen are entitled to medical treatment at military hospitals for all diseases for which facilities are available. However, they are not entitled for treatment of cancer since necessary facilities are not available at military hospitals. Disabled ex-servicemen are entitled to full treatment of their disability provided this is attributable to service conditions.

(b) A proposal to extend the scope of these facilities is under consideration.

Disability Pension for Ex-Service Personnel Suffering from Cancer

4276. SHRI Y. S. MAHAJAN : Will the Minister of DEFENCE be pleased to state :

(a) whether Ex-Defence Personnel who

suffered from Cancer during their service are entitled to disability pension at par with other disabled Ex-Servicemen ; and

(b) if not, whether there is any proposal before Government in this regard ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) and (b). The essential requirement for the grant of disability pension is that the disability, assessed at 20% or more, is accepted as attributable to or aggravated by military service. This applies to cancer as to any other invaliding disease. However, cancer is held to be in no way peculiar to service in the Armed Forces. Therefore, ex-Defence personnel who suffered from cancer during their service are not given disability pension. Government are not considering any proposal to grant them disability pension-

Lifting of ban by Sweden on Arms Export to India

4277. SHRI DEVINDER SINGH GARCHA : Will the Minister of DEFENCE be pleased to state :

(a) whether Swedish Government have lifted ban on arms export to India ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) It is understood that Swedish Government have decided to lift the ban. Official confirmation is, however, awaited.

(b) Does not arise.

Committee on Curbing Consumption of Petroleum Products

4278. SHRI DEVINDER SINGH GARCHA : Will the Minister of PETROLEUM AND CHAMICALS be pleased to state :

(a) whether Government have accepted most of the recommendations of the Committee set up last year to suggest ways and means of curbing consumption of petroleum products :

(b) if so, the salient features thereof ; and

(c) the recommendations which have not been accepted and those which are still under consideration ?